

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 39515/2019

PRAMILA

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No.30635/2020-EXEMPTION FROM SURRENDERING WITHIN TIME and IA No.30632/2020-CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS)

Date : 28-02-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE R. BANUMATHI
[IN CHAMBER]

For Petitioner(s) Mr. Piyush Vashistha, Adv.
Mr. Gaurav Srivastava, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay of 72 days in refiling the special leave petition is condoned.

Heard Mr. Piyush Vashistha, learned counsel appearing for the petitioner.

Prayer for exemption from surrendering is declined.

As prayed, four weeks' time is granted to the petitioner to surrender and file proof thereof.

Application for exemption from surrendering is accordingly dismissed

As and when proof of surrender is filed by the petitioner, the Registry is directed to process the matter for being listed before the Court forthwith.

(MAHABIR SINGH)
AR-cum-PS

(BEENA JOLLY)
BRANCH OFFICER